

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT/ AS ON 1ST JANUARY 31ST DECEMBER 2004

1. Name of the Government Servant in full (in block).

Rajinder Kumar

2. Service to which belongs.

J.P. Judicial Service

3. Total length of service up to date (i) In non-gazetted.

ii). In gazetted.

One year two months

4. Present post held and place of posting.

Civil Judge (Junior Division)
- Cum. Judicial Magistrate
1st class Court No II Rohru

Total annual income from all source during the calendar year immediately preceding the 1st day of January 199.

Rs 177144 = 00
w.e.f. 1.1.2004 to 31.12.2004

5. DECLARATION.

I hereby declare that the return enclosed namely form I to V are complete and correct as on _____ to the post best of my knowledge and belief in respect of information due to be furnished by me under the provisions of sub rule 18 of the central service as (conduct) Rules 1964.

Dated: -

Civil Judge (Jr. Division)
Signature
Court No. 2 Rohru

STATEMENT OF IMMOVABLE PROPERTY ON THE FIRST QUARTER AS ON THE 31ST DECEMBER 1994 (F.Y. 1994)

FORM NO 1

Sr. No.	Description of property.	Precise location (Name of Dist. Division Block and Village in which the property is situated and also its distinctive number etc).	Area of land (in base of land and buildings).	Nature of land (in case of landed property).	Extent of interest.
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1.	Landed property	Situated in Bargana Tharayoni Tehsil Badkai Dist Hamirpur and Bargana Bachelis Tehsil Chandkhutha, Moil, Faridkot	0-02-43 hec. 0-02-94 " 0-10-52 "	Agriculture land	6.
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I / not in own name state in whose name held and his her relation ship it any to the servant.

Date of acquisition.

How acquired (whether by purchase lease in mortgage, gift or otherwise) and name with details of person/persons from whom acquired address and connection of the Government servant if any with the person(s) concerned (please see note I below).

8. April 2003.

9. By way of Inheritance

Value of the property (see note 2 below).

Particulars of sanction of prescribed authority if any.

Total annual income from the property.

Remarks.

10.

11

12

13.

Rs 20,000/- Approximately

Civil Judge (Jr. Division)
Chhatisgarh, Raipur

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STATEMENT OF LIABILITIES AS ON FIRST APPOINTMENT / AS ON THE FIRST DECREMENT 2004 HUBB NO II

- 1. Cash and Bank Balance exceeding 3 months emoluments.
- 2. Deposits loan advanced and investments (as shares, securities, debentures, etc.)

Sr. No.	Description	Name and address of company bank etc.	Amount.	If not in who name and address of person whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks.
1	F.D. R. No. 01292000586	S. B. T. Chauhan, Dadas	Rs 50000/-		Rs 3000/-	Approximately

Civil Judge (T. Division)
 Court No. 20
 Dated No. 20/04/04

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FORM NO. 111

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT /AS ON THE 31-12-1999 December 1999

Sl. No.	Description of item.	Price of value at the time of acquisition and .The total payment made up to the date of return, as the case may be if case attend c purchased on hire purchaser or instalment basis.	If not in own name, and address of the person in whose name and his/her relationship with the Government servant.	How acquired remarks with remarks appropriate date of acquisition.
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|----|--------------------------|--------------|--|------------------------------|
| 1. | (1) Refrigerator old | Rs. 10,000/- | | Purchased Before Provisional |
| 2. | (2) Colour T.V. old | Rs. 15,000/- | | |
| 3. | (3) Washing Machine, Dg. | 10,000/- | | |

Civil Judge (T) Division
 Signature
 No. 2 Kohru

PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT FORM IV.
INSURANCE POLICIES

1. No. of policy.	2. Policy No. and date of policy.	3. Name of Insurance company.	4. Sum insured/ date of maturity.	5. Amount annual premium.	6. Hope of provident funds/GPF/ GPF account Number.	7. Closing balance at last reported by the audit/accounts officer alongwith date of such balance.	8. Contributions made subsequently.
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	(1) 150863196	L.I.C. of India	Rs 25,000/-	R.L.I.F. quarterly	G.P.F. N. 3629	Statement not received from M.G. J.P.	As proof for work.
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9. Remarks If there is dispute regarding classing balance the figures according to the Govt. servant should be mentioned in the column.

10. _____

Civil Judge (Fr. Division)
Signature of _____
Regd. No. 2-Redha

FORM NO. V.

STATEMENT OF DEBIT AND CREDIT LIABILITIES ON FIRST APPOINTMENT / AS ON THE 31ST DECEMBER 1999. 2004

Sl. No.	Amount.	Name and address of creditor.	Date of incurring liability	Detail of transaction	Remarks.
1.	2.	3	4	5	6.

Civil Judge (J). Division
 Station No. 2 Rohk
 Date